

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**OA-2164/2013**

**New Delhi, this the 06<sup>th</sup> day of December, 2018**

**Hon'ble Sh. V. Ajay Kumar, Member(J)**

**Hon'ble Sh. A.K. Bishnoi, Member(A)**

Narendra Kumar Bhadwya

Late B.N. Bhadwya, working for gain as Senior  
Scientific Officer, in DGQA Organization, Hasings Kolkata,  
residing at P-19, Southern Avenue, Block-I, Flat No. 39, Central  
Government Quarter, Kolkate-700029. ... Applicant

(None present)

**Versus**

1. Union of India through the Secretary,  
Ministry of Defence, Government of India,  
New Delhi-110001.
2. The Additional DGQA,  
(Administration) H Block, Government of India,  
Ministry Department of Production, Nirman Bhawan,  
New Delhi-110011.
3. The Secretary, Union Public Service Commission,  
Dholpur House, Shahjahan Road, New Delhi-110001.
4. Abhilash Jain, JTO, CQA (OFV) Vehicle Factoery  
Post Babalpur, MP-482009.
5. Vinod R. JWM (Mech) Ordnance Factory Tiruchirapalli,  
Ordinace Estate, Tiruchirapalli, Timalnadu-620016.
6. Anil Baburao Thite, Chargeman, COA

(Vehicles) Aurangabad Road, Ahamednazgar,  
(MH 414003. .... Respondents

(through Sh. R.K. Jain for R. Nos. 1 and 2, Sh. Ravinder Agarwal with Sh. Lekhraj Singh for R. No. 3 and Sh. Sachin Chauhan for R. Nos. 4, 5 and 6)

### **ORDER(ORAL)**

**Hon'ble Sh. V. Ajay Kumar, Member(J)**

None for the applicant even on revised call. Heard Sh. R.K. Jain, learned counsel appearing for respondent nos. 1 and 2, Sh. Ravinder Agarwal, learned counsel appearing for respondent no. 3 and Sh. Sachin Chauhan, learned counsel appearing for respondent nos. 4, 5 and 6.

2. On 26.11.2018, following order was passed:

#### **“MA No. 3726/2018**

Heard both sides.

In the circumstances and in the interest of justice, delay is condoned. MA is allowed.

#### **MA No. 218/2018**

The OA was dismissed for default and non prosecution by an order dated 07.11.2017 which reads as under:

"Yesterday, i.e. on 06.11.2017, we had passed the following orders:

"None for the applicant.

On 10.10.2017, this Tribunal passed the following order :

"Though the matter pertains to the year 2013, the learned counsel for the applicant is not ready and, now today, seeks time to produce notification in pursuance of which the impugned selection took place.

Hence, list the O.A. on 06.11.2017, however, subject to payment of cost of Rs.1000/- to the C.A.T. Bar Association (Library Fund) by the applicant's counsel."

Inspite of above, neither there is a representation for the applicant nor the applicant paid the cost imposed on him.

In the circumstances, the O.A. is dismissed in default and non-prosecution.

(NITA CHOWDHURY)  
Member (A)

(V. AJAY KUMAR)  
Member (J)

Later on, Shri Deepak Goyal, learned counsel appears on behalf of the applicant and submits that he could not reach the court in time as he was busy in the Hon'ble High Court and requests to list the matter tomorrow.

In the circumstances, since we have not yet signed the order, the earlier order is recalled.

Let the matter remain on board."

Inspite of indulgence shown, there is no representation on behalf of the applicant even today. Hence, the O.A. is dismissed in default and non-prosecution, with cost of Rs.5000/- payable to the Delhi State Legal Services Authority within four weeks from today."

Instant MA is filed seeking restoration of the OA. In the circumstances and in the interest of justice, the MA is allowed and the OA is restored to its original file, however, on payment of a total cost of Rs. 10,000/- to Delhi State Legal Services Authority within three days.

**OA No. 2164/2013**

On payment of the same, list the OA as 'part heard' on 05.12.2018 for final hearing."

3. Today even on revised call, there is no representation for the applicant. Hence, the OA is once again dismissed for default and non-prosecution. No costs.

**(A.K. Bishnoi)**  
**Member(A)**

**(V. Ajay Kumar)**  
**Member(J)**

/ns/